ADVERTISEMENTS GIVEN TO NEWSPAPERS PUBLISHED BY SCHEDULED CASTE PERSONS

- *926. SHRI K. S. CHAVDA: Will the Minister of Information AND Broadcasting be pleased to state:
- (a) whether the Government of India give any advertisements to the newspapers published by the editors from Scheduled Castes in the Country: and

(b) if not, why not?

THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. GOPALA REDDI): (a) The caste affiliations of the editors of newspapers are not taken into consideration in placing Government advertisements and information is not available to show whether newspapers with editors Scheduled Castes have or have not actually received such advertisements.

(b) Does not arise.

WELFARE SCHEMES INTRODUCED IN GOA DAMAN AND DIU

- . *927. SHRI K. S. CHAVDA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have introduced any welfare schemes for Scheduled Castes and Scheduled Tribes in Goa Daman and Diu; and
 - (b) if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) No Scheduled Castes and Scheduled Tribes have been notified in respect of the Union Territory of Goa, Daman and Diu, under articles 341(1) 342(1) of the Constitution. The question of introducing welfare schemes for them, therefore, does not arise at present. This matter is, however, under consideration of the Government.

ALLOTMENTS OF ACCOMMODATION ON TRANSFER

- *928. SHRI R. N. KAKATI: Will the Minister of Works. Housing Supply be pleased to state:
- (a) whether it is a fact that when Government servants are transferred to President's Estate, their allotments of residential accommodation are cancelled by the Director of Estates;
- (b) if so, whether there is any arrangement to allot Government accommodation to these persons immediately when they come out of President's Estate pool: and
- (c) in how many cases such immediate allotment of Government accommodation was not made during the year 1962 and the reasons therefor?

THE MINISTER OF WORKS. HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) President's Estate has got its own Pool of Accommodation for its employees. Government servants on transfer to the President's Estate become entitled to that pool. On securing accommodation from the President's pool. they surrender the accommodation given to them from the General Pool.

(b) and (c) Each case is examined on merits and according to the rules of allotment. No separate figures of such cases are maintained.

MEETING OF THE TARIFF COMMISSION

- *929. SHRI DAHYABHAI V. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether meetings of Tariff Commission are usually open to public, particularly when an enquiry as to the prices of commodities like cotton textiles is being held;
- (b) what are the usual times meetings; and
- (c) whether meetings of the Tariff Commission are preceded by secret or informal discussions?